

(2)

Central Administrative Tribunal, Principal Bench

Original Application No. 1817 of 1999

New Delhi, this the 20th day of August, 1999

Hon'ble Mrs. Lakshmi Swaminathan, Member (Judl)
Hon'ble Mr. N. Sahu, Member (Admnv)

Shri Balwinder Singh
Ex-Inspector of Factories,
Labour Department,
Government of National Capital
Territory of Delhi,
R/o 694, Parmanand Colony,
Delhi-110009

....Applicant

(By Advocate: Shri Y.D. Nagar)

Versus

1. Government of National Capital
Territory of Delhi,
through its Secretary,
5, Sham Nath Marg,
Delhi-110054

2. The Chief Secretary,
Government of National Capital
Territory of Delhi,
5, Sham Nath Marg,
Delhi-110054

3. The Labour Commissioner-cum-Secretary,
(Labour), Govt. of N.C.T. of Delhi,
15, Rajpur Road,
Delhi-110054

4. Shri Diwan Chand,
Inquiry Officer,
through Chief Secretary,
Govt. of N.C.T. of Delhi,
5, Sham Nath Marg,
Delhi-110054

....Respondents

O R D E R (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, Member (Judicial)

Heard.

2. We find that multiple reliefs have been
prayed in this O.A. which under the provisions of
Rule 10 of the C.A.T. (Procedure) Rules ¹⁹⁸⁷ ~~are~~ not
~~maintainable~~ ~~and~~ ~~applicable~~. In the circumstances, the O.A. is
returned to the applicant to file afresh in
accordance with the procedure Rules.

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(3)

3. The O.A. is disposed of as above leaving it open to the learned counsel to file applications in accordance with law and procedure as provided under the Administrative Tribunals Act and Rules.

N. Sahu
(N. Sahu)

Member(Admnv)

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)

Member(Judl)

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